CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH



No. O.A. 350/01636/2015

Date of order: 20.1.2016

Present

Hon'ble Ms. Bidisha Banerjee, Judicial Member

SASWATI MUKHOPADHYAY

VS.

UNION OF INDIA & ORS. (ESIC)

For the Applicant

Mr. N.K. Das, Counsel

Ms. D. Ghosh Dastidar, Counsel

For the Respondents

Mr. T.K. Chatterjee, Counsel

ORDER (Oral)

Ld. Counsel for both sides are present and heard.

- 2. Rejoinder filed by the applicant is taken on record.
- 3. The applicant tendered her resignation on 28.4.2015 on being refused study leave to pursue higher course. She applied on 17.7.2015 for withdrawal of resignation which has been turned down without citing any reason on 10.9.2015.
- The applicant has preferred this O.A. seeking quashing of the same and reconsideration of his case by the same authority since no reason has been shown while rejecting the representation.
- 5. The Ld. Counsel for the applicant submits that he shall be satisfied if the competent authority, i.e. the Director General, ESI Corporation is directed to consider her matter afresh after giving a personal hearing to the applicant. Ld. Counsel for the respondents does not object to such disposal of the matter.
- As such, the O.A. is disposed of with a direction upon the respondent No. 2 to accord a personal hearing to the applicant and dispose of the representation dated 17.7.2015 in accordance with law within six weeks from the date of communication of this order.

RB

7. It is made clear that we have not gone into the merits of the case. All points are kept open for consideration by the concerned respondents.

8. The O.A. is, accordingly, disposed of. No costs.

(Bidisha Banerjee) MEMBER(J)

SP